

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/TT/2018

- Subject** : Determination of tariff from COD to 31.3.2019 for **Asset 1:** 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Ckt-I of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line and **Asset 2:** 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Ckt-II of 400 kV D/C Bikaner (RVPNL)-Sikar (PG) line under “Line bays associated with various Regional Strengthening Schemes in NR” Scheme.
- Date of Hearing** : 23.10.2018
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) and 16 others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri S. K. Niranjana, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of two line bays alongwith non-switchable line reactors at Sikar end. He submitted that the assets were put into commercial operation on 2.12.2017 and 3.12.2017 and the associated transmission line i.e. 400 kV D/C Bikaner (RVPNL)-Sikar (PG) line is under the scope of the RRVPNL. RRVPNL intimated that the line would be put into commercial operation by January, 2018 and accordingly, the instant line bays were put into commercial operation during December, 2017. He submitted that there is no time over-run and cost over-run in case of the instant assets. He also submitted that the rejoinder to the reply of BRPL and UPPCL has already been filed.



2. The learned counsel for BRPL submitted that IDC and IEDC may be allowed on actual basis.

3. The Commission directed RRVPNL to submit its reply in the matter and also clearly state the status of the 400 kV D/C Bikaner (RVPNL)-Sikar (PG) line by 15.11.2018 and the petitioner to file its rejoinder by 26.11.2018. The Commission also directed the petitioner to submit the status of 400 kV D/C Bikaner (RVPNL)-Sikar (PG) line.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

